

**GOVERNMENT OF INDIA  
FINANCE  
LOK SABHA**

UNSTARRED QUESTION NO:3857

ANSWERED ON:16.12.2011

PROCUREMENT POLICY

Kumar Shri Vishwa Mohan;Pratap Narayanrao Shri Sonawane;Singh Alias Pappu Singh Shri Uday

**Will the Minister of FINANCE be pleased to state:**

(a) whether the Public Procurement Bill is being drafted;

(b) if so, the details thereof and the features contemplated by the Government alongwith entities and individuals being consulted in the matter; and

(c) the time by which the said bill is likely to be enacted?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA)

(a): Yes, Madam.

(b): The Bill is intended to regulate public procurement by all Ministries and Departments of the Central Government, Central Public Sector Enterprises (CPSEs), autonomous and statutory bodies controlled by the Central Government and other procuring entities. The objectives of the Bill are to ensure transparency, fair and equitable treatment of bidders, promote competition and enhance efficiency and economy in the procurement process. The Bill contains broad principles and will be supplemented by rules. The Bill also provides for a grievance redressal mechanism and for penalties for offences under the Bill.

A draft of the proposed Public Procurement Bill has been placed on the website of the Ministry of Finance for eliciting comments from the public. A Drafting Committee has been constituted to hold wide consultations on the proposed Bill, inter alia, with Central Ministries/ Departments, CPSEs and other stakeholders and prepare the final draft of the Bill.

(c): Government intends to introduce the Bill in Parliament during the current financial year.